

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT – II)**

**Item No. 315**  
**(IB)-197(PB)/2017**  
**New IA-2073/2024**

**IN THE MATTER OF:**

**Edelweiss Asset Reconstruction Company Ltd ... Applicant/Petitioner**

**Versus**

**Tecpro Systems Ltd.**

...

**Respondent**

**Under Section: 7 of IBC, 2016 (Liq.)**

**Order delivered on 08.05.2024**

**CORAM:**

**SH. ASHOK KUMAR BHARDWAJ**  
**HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH**  
**HON'BLE MEMBER (T)**

**PRESENT:**

**For the Applicant** : Adv. Anjali Sharma, Deepak Bashta, and Ragini Vinaik, Advocates in IA-2073/2024.

**For the Respondent** :

**Hearing Through: VC and Physical (Hybrid) Mode**

**ORDER**

**IA-2073/2024:** The prayer made in the application reads thus:

*“It is most respectfully prayed that this Hon'ble Tribunal, in the light of the above-stated facts and circumstances, be pleased allow the present application and grant approval to the Applicant to continue proceedings in Arb. O.P. (Com. Div.) No. 643 of 2022 against M/s BGR Energy Systems Ltd.”*

In view of the averments made in the application and the submissions put forth by the Ld. Counsel for the Applicant, **the IA is allowed** and the Liquidator is permitted to pursue the arbitral proceedings the application preferred under Section 11 of Arbitration and Conciliation Act, 2019 before Hon'ble High Court.

**Sd/-**

**(SUBRATA KUMAR DASH)**  
**MEMBER (T)**

**Sd/-**

**(ASHOK KUMAR BHARDWAJ)**  
**MEMBER (J)**